[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i)]

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

## Notification No. 98/2015-Customs (N.T.)

New Delhi, the 12<sup>th</sup> October, 2015

G.S.R. (E).- In exercise of the powers conferred under section 4 and section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the officers mentioned in column (2) of the Table below as Principal Commissioner or Commissioner of Customs for the purpose of adjudicating the cases assigned to them by the Central Board of Excise and Customs by an Order in respect of officers mentioned in column (3) of the said Table, namely:-

## **Table**

Sl. No.	Designation of officer	Area of jurisdiction
(1)	(2)	(3)
1.	Commissioner of Central Excise, Raigad, Mumbai-II (Central Excise Zone).	<ul> <li>(i) Principal Commissioner of Customs</li> <li>(Nhava Sheva-I), Mumbai, Zone – II.</li> <li>(ii) Principal Commissioner of Customs</li> <li>(Nhava Sheva-II), Mumbai, Zone – II.</li> <li>(iii) Commissioner of Customs (Nhava Sheva-III), Mumbai, Zone – II.</li> <li>(iv) Commissioner of Customs (Nhava Sheva-IV), Mumbai, Zone – II.</li> <li>(v) Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone – II.</li> <li>(vi) Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone – II.</li> <li>(vi) Commissioner of Customs (Nhava Sheva-General), Mumbai, Zone – II.</li> </ul>
2.	Principal Commissioner of Customs, Airport-I, Mumbai Customs Zone-III.	<ul> <li>(i) Principal Commissioner of Customs</li> <li>(Nhava Sheva-I), Mumbai, Zone – II.</li> <li>(ii) Principal Commissioner of Customs</li> <li>(Nhava Sheva-II), Mumbai, Zone – II.</li> <li>(iii) Commissioner of Customs (Nhava Sheva-III), Mumbai, Zone – II.</li> <li>(iv) Commissioner of Customs (Nhava Sheva-IV), Mumbai, Zone – II.</li> <li>(v) Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone – II.</li> <li>(vi) Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone – II.</li> <li>(vi) Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone – II.</li> </ul>

		General), Mumbai, Zone – II.
3.	Commissioner of Central Excise, Thane-I, Mumbai-I (Central Excise-Zone-I).	<ul> <li>(i) Principal Commissioner of Customs</li> <li>(Nhava Sheva-I), Mumbai, Zone – II.</li> <li>(ii) Principal Commissioner of Customs</li> <li>(Nhava Sheva-II), Mumbai, Zone – II.</li> <li>(iii) Commissioner of Customs (Nhava Sheva-III), Mumbai, Zone – II.</li> <li>(iv) Commissioner of Customs (Nhava Sheva-IV), Mumbai, Zone – II.</li> <li>(v) Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone – II.</li> <li>(vi) Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone – II.</li> <li>(vi) Commissioner of Customs (Nhava Sheva-General), Mumbai, Zone – II.</li> </ul>

[F. No. 437/48/2014 Cus-IV]

(Anurag Sehgal)

Under Secretary to the Government of India